

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3642
ANSWERED ON:03.09.2012
DEPRVED SECTION OF EX SERVICEMEN
Shekhawat Shri Gopal Singh

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognizance of the fact that a section of ex-servicemen is deprived of pension benefits;
- (b) if so, the details thereof; and
- (c) the details of the facilities being provided to such ex-servicemen?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU)

(a) & (b): Ex-servicemen with service less than 15 years are not entitled to pension as it is a mandatory requirement for a Personal Below Officer Rank to render 15 years and for Commissioned Officers 20 years qualifying service to earn pension. Minimum qualifying service is an essential criterion for pension in the Government.

(c) The Short Service Commissioned Officers who are not pensioners are eligible for certain schemes of DGR like Training, Security Agencies and other self-employment schemes. Ex-Defence personnel with more than 5 years of service are entitled to CSD canteen facilities available in units / establishment apart from being employed as security guards. Some grants out of Raksha Mantri Discretionary Funds is also provided to non-pensioners upto the rank of Havaldar.